

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Competition Appeal(AT) No. 30 of 2019

IN THE MATTER OF:

SAAR IT Resources Pvt. Ltd. & Ors.

...Appellants

Vs

Competition Commission of India & Anr.

....Respondents

Present:

For Appellants: Mr. Vaibhav Gaggar, Ms. Neha Mishra, Ms. Aayushi Sharma and Ms. Niti Richhariya, Advocates

For Respondents:

ORDER

29.08.2019 Let notices be issued on Respondent by Speed Post. Requisites along with process fee, if not filed, be filed by 30.08.2019. If the Appellant(s) provides the e-mail address of Respondents, let notices be also issued through e-mail.

Post the appeal 'For Admission (After Notice)' on 26th September, 2019.

In the meantime, if the Appellants pay 10% of their respective penal amount, by FDR, within 15 days from the date of issuance of this order, the part of order passed in the impugned order dated 02.08.2019, in relation to the imposition of penal amount, shall remain stayed.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)